

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:222  
ANSWERED ON:02.03.2005  
RESERVATION FOR HANDICAPPED PERSONS  
Oram Shri Jua;Ramadass Prof. M

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) the policy of the Government to reserve administrative positions in the Civil Services to the handicapped persons;
- (b) whether this policy has been strictly adopted in recent times;
- (c) if so, the norms fixed therefor and the number of appointments made in different categories;
- (d) whether the Government will consider the grievances of handicapped persons who are eligible but denied opportunities of employment as per the Disabilities Act;
- (e) if so, the details thereof; and
- (f) if not, the reasons therefor?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS.(SHRI SURESH PACHOURI)

- (a): 3 percent of the vacancies are reserved for persons with disabilities in case of direct recruitment to Group A, B, C and D posts identified suitable to be held by such persons of which one percent each is reserved for persons suffering from
  - (i) blindness or low vision,
  - (ii) hearing impairment and
  - (iii) locomotor disability or cerebral palsy. Likewise, 3 percent of the vacancies are reserved for persons with disabilities in case of promotion to Group D and Group C posts in which the element of direct recruitment does not exceed 75 percent.
- (b): The Government has been issuing instructions from time to time impressing upon all the Ministries/Departments to ensure that the policy of reservation for persons with disabilities is implemented in letter and spirit.
- (c): The norms and methodology for implementing the policy of reservation for persons with disabilities are contained in instructions issued by the Government from time to time. As per information received from 41 Ministries/Departments, the number of persons suffering from blindness or low vision, hearing impairment and locomotor disability or cerebral palsy appointed under the Central Government, as on 1.1.2004, is 982, 1317 and 5295 respectively.
- (d) & (e): Ministries/Departments have a grievance redressal system in existence. Besides, the Chief Commissioner for Persons with Disabilities is expected to take steps to safeguard the rights of the persons with disabilities.
- (f): Does not arise.